

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 3313
ANSWERED ON 21/08/2025

PENDENCY OF CASES WITH CONSTITUTION BENCH

3313. DR. SASMIT PATRA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the number of Constitution Bench matters currently pending in the Supreme Court and the average delay in pronouncement after final hearing;
- (b) whether Government has suggested or discussed timelines for delivery of judgments in cases with wide constitutional and social impact;
- (c) whether any coordination has been attempted between Government and the judiciary to prioritize public interest matters; and
- (d) the steps being considered to ensure that critical decisions impacting lakhs of citizens are not left in prolonged judicial limbo?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): As per information provided by the Supreme Court of India, the details of Constitution Bench cases currently pending with it are as under:

Constitution Bench	No. of Pending Cases
Five-Judge Bench	21
Seven-Judge Bench	05
Nine-Judge Bench	02

The disposal of pending cases in a time bound manner is within the exclusive domain of the judiciary. However, the Central Government is committed towards facilitating an ecosystem for expeditious disposal of cases. In the Constitution Bench cases, intricate issues of law are involved and arguments are addressed for number of days

ranging from weeks to months. These issues require deep analysis and thorough examination of law. Therefore, even though setting out strict parameters and timelines regarding adjudication of Constitutional Bench cases may not be desirable, the Supreme Court is conscious of the fact that the said cases need to be adjudicated on priority basis and has been endeavouring for their expeditious disposal. Despite the complexities involved in Constitution Bench cases, the Supreme Court has been able to decide 43 Constitution Bench cases (35 Five-Judge bench, 05 Seven-Judge Bench and 03 Nine-Judge Bench) during the last 2 years.

It has been pointed out by the Supreme Court of India that the number of cases heard daily by it is unmatched, surpassing that of any other judicial institution across the world.
